

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 885
ANSWERED ON 6TH FEBRUARY, 2020

PENALTIES UNDER NEW MOTOR VEHICLES ACT

885. SHRI N.K. PREMACHANDRAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Union Government is aware that some State Governments are not imposing the penalties as stipulated in the new Motor Vehicles Act due to the reason that the amount is exorbitant;
- (b) if so, the reaction of the Union Government in this regard;
- (c) whether the Union Government proposes any amendment to reduce the amount of penalties and if so, the details thereof;
- (d) whether the Union Government is aware that two sets of penalty rates are prevailing in some States, one as per the Central Act and the other as per the notification issued by the State Governments;
- (e) if so, the steps taken by the Union Government for clarifying the issue for better compliance by road users; and
- (f) whether the Union Government has received any request from the Government of Kerala for reduction of penalties under the new Motor Vehicles Act and if so, the action taken by the Union Government thereon?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a), (b) and (d) to (f) The Ministry has not received any information from any State on non-implementation of the provisions of the Motor Vehicles (Amendment) Act, 2019. The Section 200 of the Motor vehicles Act, 1988 after the Motor Vehicles (Amendment) Act, 2019, recently passed by the Parliament, read as- “200 Composition of certain offences – (1) Any offence whether committed before or after the commencement of this Act punishable under section 177, section 178, section 179, section 180, section 181, section 182, sub-section (1) or sub-section (3) or sub-section (4) of section 182A, section 182B, sub-section (1) or sub-section (2) of section 183, section 184 only to the extent of use of handheld communication devices, section 186, section 189, sub-section (2) of section 190, section 192, section 192A, section 194, section 194A, section 194B, section 194C, section 194D, section 194E, section 194F, section 196, section 198, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf.”

- (c) No such proposal is under consideration with the Ministry.
